

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.222 - IA(Plan)/5(AHM)2024
in
CP(IB)/268(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Fiat Accord Fabrics Private Limited
V/s
Asya Infosoft Limited

.....Applicant

.....Respondent

Order delivered on: 01/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parikh, Adv.

For the Income Tax : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.

ORDER

IA(Plan)/5(AHM)2024

Ld. Counsel for the Income Tax department appeared and seeks time to file reply. Ld. Counsel for the applicant filed proof of service report. As per service report, it appears that all respondents are not served. Ld. Counsel for the applicant Resolution Professional is directed to serve notice upon respondents and file service affidavit.

List for further consideration on 19.04.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)